

O.I.H.

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA  
STARRED QUESTION NO. 326

TO BE ANSWERED ON AUGUST 09, 2017

REHABILITATION OF SLUM DWELLERS

NO. 326\* SHRI ARJUN LAL MEENA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the task force of the National Advisory Council had emphasised to rehabilitate persons living in slums at the same spot where they are currently residing;

(b) if so, the details thereof and the steps taken in this regard; and

(c) the details of the rehabilitation of slum dwellers throughout the country, State and UT-wise including Rajasthan?

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS

[SHRI NARENDRA SINGH TOMAR]

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(a) to (c): A statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO THE LOK SABHA STARRED QUESTION NO. 326\* DUE FOR 09.08.2017 REGARDING REHABILITATION OF SLUM DWELLERS.

(a): Yes, Madam.

(b) & (c): Housing is a State Subject and rehabilitation of slum dwellers comes under the purview of State Governments.

The recommendations of the National Advisory Council (NAC) Urban Poverty Working Group were addressed in the Rajiv Awas Yojana (RAY) Scheme then.

Government also implemented Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for assisting States/UTs in addressing the housing requirements of slum dwellers including urban poor.

This Ministry through Pradhan Mantri Awas Yojana (Urban) [PMAY (U)] and the subsumed projects of Rajiv Awas Yojana (RAY) provides assistance to States/UTs in addressing the housing requirements of slum dwellers including urban poor.

Central assistance of Rs. 17,392.38 crores and 37,270.84 crores have so far been sanctioned for construction of 12,40,904 houses and 23,92,061 houses under JNNURM and PMAY(U) respectively. State/UT-wise details are annexed.

ANNEXURE REFERRED TO IN REPLY OF THE LOK SABHA STARRED  
QUESTION NO. 326 ASKED BY SHRI ARJUN LAL MEENA FIXED FOR  
ANSWER ON 09.08.2017 REGARDING REHABILITATION OF SLUM  
DWELLERS

**States/UTs wise details of Central assistance and**

[as on 31st July 2017]

Sl. No.	Name of the State	PMAY(U)	
		Central Assistance Sanctioned (Rs. in cr.)	Total Houses Sanctioned (Nos)
1	A&N Island (UT)	9.14	609
2	Andhra Pradesh	6,323.03	420,319
3	Arunanchal Pradesh	78.44	1,606
4	Assam	548.67	36,565
5	Bihar	1,453.50	88,317
6	Chandigarh (UT)	0.19	9
7	Chhattisgarh	515.09	35,179
8	D&N Haveli (UT)	14.47	918
9	Daman & Diu (UT)	2.08	135
10	Delhi (UT)	6.97	388
11	Goa	0.22	11
12	Gujarat	2,205.85	154,360
13	Haryana	226.53	4,421
14	Himachal Pradesh	96.52	4,893
15	Jammu & Kashmir	104.23	6,250
16	Jharkhand	1,263.43	81,681
17	Karnataka	3,341.13	203,082
18	Kerala	515.45	32,530
19	Lakshdweep (UT)	-	-
19	Madhya Pradesh	4,404.84	286,628
20	Maharashtra	2,023.22	131,081
21	Manipur	396.72	26,451
22	Meghalaya	11.51	764
23	Mizoram	165.29	10,552
24	Nagaland	229.27	13,560
25	Odisha	976.49	59,515
26	Puducherry (UT)	58.01	3,866
27	Punjab	603.09	42,845
28	Rajasthan	787.46	44,627
29	Sikkim	0.65	43
30	TamilNadu	5,082.21	334,517
31	Telangana	1,251.92	83,036
32	Tripura	722.52	45,968
33	Uttar Pradesh	1,331.47	78,287
34	Uttarakhand	202.39	8,005
35	West Bengal	2,180.23	144,644
<b>Total :-</b>		<b>37,270.84</b>	<b>2,392,061</b>